

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No.85/06

Wednesday this the 22nd day of February 2006.

**CORAM:**

**HON'BLE MRS. SATHI NAIR, VICE CHAIRMAN  
HON'BLE MR.GEORGE PARACKEN, JUDICIAL MEMBER**

V.Raji, W/o M.Mohankrishnan Nair,  
Panayur, Vilakam, Bhagvathi Nada,  
Balaramapuram, Thiruvananthapuram.      Applicant

(By Advocate Shri M.R.Sudheendran)

Vs.

1. Union of India, represented by the Joint secretary  
to Chief Passport Officer, Ministry of External Affairs,  
Government of India, New Delhi.
2. The Regional Passport Officer,  
Regional Passport Office,  
Thiruvananthapuram.      Respondents

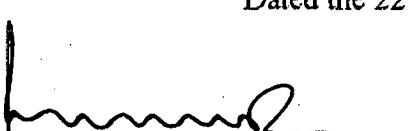
The Application having been heard on 22.2.2006  
the Tribunal on the same day delivered the following

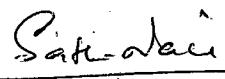
**ORDER**

**HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN**

This O.A. has been filed by an Ex-casual Labourer who was disengaged  
from service from the year 1995, seeking a direction for re-engagement as Casual  
Labourer in the Passport Office, Trivandrum. Engagement of Casual Labourer in  
the department is done when there is a need for the same and in accordance with  
the instructions of the DOP&T. Just because the applicant has worked for some  
time as Casual Labourer in the department, it does not confer any legal right for  
continuance nor can the Tribunal direct the respondents to engage the applicant  
as Casual Labourer. Hence, there is no merit in the O.A. and the same is  
dismissed at the stage of admission itself. No costs.

Dated the 22<sup>nd</sup> February, 2006.

  
GEORGE PARACKEN  
JUDICIAL MEMBER

  
SATHI NAIR  
VICE CHAIRMAN